



2026:AHC:313

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2908 of 2025

Chhail Bihari @ Chhailu

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kanhaiya Lal Tiwari
Counsel for Respondent(s)	: C.S.C., Pankaj Kumar Gupta, Surya Prakash Dubey, Vinay Kumar Pathak

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Kanhaiya Lal Tiwari, learned counsel for petitioner, Sri Surya Prakash Dubey, learned counsel for private respondent no. 6 and Sri Vinay Kumar Pathak, learned counsel for private respondent no. 7.

2. The instant public interest litigation has been filed for the following reliefs:-

"I. Issue, a writ, order of direction in the nature of mandamus commanding and directing the respondent nos. 2 to 5 to remove the illegal encroachment of respondent nos. 6 to 10 upon the Arazi No. 2682/5 area 0.1640 hectare recorded as Banzar, situated at Village-Ganeshpur (Bhar Tola), Tappa-Ganeshpur, Pargana-Nagar Purab, Tehsil-Basti Sadar, District-Basti.

II. Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

III. Award the cost of the petition to the petitioner."

3. This Court on 26.09.2025 passed the following order:-

"Learned Standing Counsel to obtain instructions in the matter on the following aspects:

I. Whether there is a prima facie encroachment over the public land?

II. Whether the proceedings for vacation of such encroachment under the appropriate provisions of the UP Revenue Code have been instituted by the competent authority?

III. Whether the encroachers have been noticed in the aforesaid proceedings?

IV. Copy of the ordersheet depicting the status of the proceedings.

Issue notice to the respondent no. 6 and 7 by RPAD as well as by regular process, returnable within a period of four weeks. Steps to be taken within a period of two weeks.

Put up this case on 08.12.2025 in the list of fresh cases."

4. Learned counsel for private respondent nos. 6 and 7 submitted that they have no concern with plot no. 2682/5, but they have been impleaded in the instant public interest litigation by the petitioner.

5. Sri Anjani Kumar Chaurasiya, learned Additional Chief Standing Counsel for the State on the basis of instructions dated 22.11.2025 sent by Sub-Divisional Officer, Basti, Sadar submitted that proceeding, under Section 30(2) of the U.P. Revenue Code, 2006 as Case No. 1167 of 2025, Computerized Case No. D202517140001167 (Harilal Yadav Vs. State of U.P.) is pending before District Magistrate, Basti. He further submitted that Plot No. 2682/5 is Manjula number, which is divided in 9 parts. He further placed the paragraph no. 1 of the instruction in order to demonstrate the entry of all the nine sub division of plot no. 2682/5. He next submitted that unless the proceeding under Section 30(2) of the U.P. Revenue Code, 2006 is decided in accordance with law, no action can be taken by the authorities."

6. I have considered the averments made in the instant public interest litigation as well as in the instruction dated 22.11.2025.

7. In order to appreciate the controversy involved in the matter, the perusal of para nos. 1, 2 & 3 of the instruction dated 22.11.2025 will be relevant which are as under:-

"1. यह कि याची द्वारा याचिका में संदर्भित प्रश्नगत गाटा संख्या-2682/5 क्षेत्रफल 0.1640 हे० स्थित ग्राम गनेशपुर, तप्पा गनेशपुर, परगना नगर पूरब, तहसील व जिला बस्ती जो गाटा संख्या 2682 का विभक्त भाग है, के सम्बन्ध में उल्लेख करना है कि गाटा संख्या 2682 मिनजुमला नम्बर है जो कुल 09 खण्डों में विभक्त है तथा राजकीय अभिलेख खतौनी में गिन्न-भिन्न खातों व श्रेणियों में अंकित है जिसका पृथक-पृथक विवरण निम्नवत है-

(1) गाटा संख्या 2682/1 क्षेत्रफल 0.4430 श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो रामबन्दर पुत्र वलिभदर आदि के नाम से अंकित है।

(2) गाटा संख्या 2682/2 क्षेत्रफल 0.1900 श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो वलराम पुत्र हरिप्रसाद आदि के नाम से अंकित है।

(3) गाटा संख्या 2682/3 क्षेत्रफल 0.1900 हे० श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो शिवदत्त पुत्र झकडी के नाम से अंकित है।

(4) गाटा संख्या 2682/4 क्षेत्रफल 0.1260 हे० श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो रामकिशुन पुत्र अयोध्या के नाम से अंकित है।

(5) गाटा संख्या 2682/4/1 क्षेत्रफल 0.0710 हे० श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो हरिराम पुत्र जगदेव के नाम से अंकित है।

(6) गाटा संख्या 2682/4स क्षेत्रफल 0.5060 हे० श्रेणी 1क सक्रमणीय भूमिधर की भूमि है जो हरिराम पुत्र शिवपाल के नाम से अंकित है।

(7) गाटा संख्या 2882/4स क्षेत्रफल 0.1260 हे० श्रेणी 2 असक्रमणीय भूमिधर की भूमि है जो श्रीमती सुभावती पत्नी छोटेलाल के नाम से अंकित है।

(8) गाटा संख्या 2682/5 क्षेत्रफल 0.1640 हे० श्रेणी 5-3-ड अन्य कृषि योग्य बंजर की भूमि है जिस पर किये गये अवैध अध्यासन को हटाए जाने के सम्बन्ध में प्रश्नगत पी०आई०एल० मा० न्यायालय में विधाराधीन है।

(9) गाटा संख्या 2682स क्षेत्रफल 0.1320हे0 श्रेणी 6-2 अन्य अकृषिक भूमि के अन्तर्गत रास्ते के खाते में अंकित है।

2. यह कि ग्राम गनेशपुर के भूचित्र में उपरोक्त गाटा संख्या 2682 के विभक्त गाटे पृथक-पृथक आरेखित न होकर एक ही गाटा संख्या 2682 के रूप में आरेखित है।

3. यह कि धारा 30(2) उ०प्र०रा०सहिता 2006 में प्राविधानित व्यवस्था के अन्तर्गत गाटा संख्या 2682 के भौतिक विभाजन हेतु जिलाधिकारी बस्ती के न्यायालय में वाद संख्या 1167/2025 कम्प्यूटरीकृत वाद संख्या-D202517140001167 हरिलाल यादव बनाम सरकार उत्तर प्रदेश आदि विचाराधीन है। "

8. In view of the facts mentioned in the instructions regarding pendency of the proceedings under Section 30(2) of the U.P. Revenue Code, 2006 in respect to Plot No.. 2682, the instant public interest litigation cannot be entertained.

9. No interference is required in this matter.

10. The instant public interest litigation is ***dismissed***, accordingly.

January 5, 2026
Neetu

(Chandra Kumar Rai,J.)